

Central Administrative Tribunal
Principal Bench

O.A. No. 2194 of 1995

New Delhi, dated the 13th August, 1997

Hon'ble Mr. S.R. Adige, Member (A)
Hon'ble Dr. A. Vedavalli, Member (J)

Shri Chhida Singh Rawat,
Head Constable No. 63/SD,
Police Station, Srinivaspuri,
New Delhi. Applicant

By Advocate: Shri U.S. Prasad

Versus

Union of India through

1. The Secretary,
Ministry of Home Affairs,
New Delhi.
2. Lt. Governor of Delhi,
Raj Niwas,
Delhi.
3. Commissioner of Police,
Delhi Police,
Police Hqrs.,
I.P. Estate,
New Delhi-110002. Respondents

By Advocate: Shri S.K. Gupta proxy
counsel for Shri Jog Singh

ORDR (Oral)

Hon'ble Mr. S.R. Adige, Member (A)

Heard.

2. Pursuant to the Hon'ble Supreme Court's judgment dated 22.1.91 in SLP No.8343/90, both parties agree that this O.A. may be disposed of ^{WIA} ~~direction~~ that in the event applicant gives a detailed and self-contained representation to the Respondents specifically indicating what consequential benefits he is seeking ~~for~~ and from which date, Respondents will examine the same and dispose of that representation by means of a detailed,

self-contained and speaking order in accordance with law within two months from the date of receipt of such representation. We direct accordingly,

3. This O.A. stands disposed of accordingly. No costs.

Vedavalli
(Dr. A. Vedavalli)
Member (J)

Adige
(S.R. Adige)
Member (A)

/GK/